

RAJASTHAN HIGH COURT

No. 02/PI/2021

Date- 22.03.2021

CIRCULAR

In view of the prevailing situation of Covid-19 cases across the State of Rajasthan, it is hereby notified that all the Subordinate Courts/Special Courts/Tribunals would continue to function in terms of this office Circular No. 01/PI/2021 dated 08.01.2020 (copy enclosed) and it is enjoined upon all concerned to ensure strict compliance of the directions, guidelines and preventive measures enumerated therein and all relevant guidelines issued by the Central/State Government from time to time.

All eligible stakeholders are requested to get their Covid-19 Vaccination done at earmarked Covid Vaccination Centres, the details of which are available in the office of each District & Sessions Judge.

By Order


REGISTRAR GENERAL

No. Gen./XV/42/2020/1090

Date-22.03.2021

Copy forwarded to the following for information and necessary action:-

1. The Registrar Cum Principle Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. The Private Secretaries to all Hon'ble Judges, Rajasthan High Court, Jodhpur/ Jaipur Bench.
3. All the District & Sessions Judges with the request to circulate the same amongst all the Presiding Officers of their judgship.
4. Presiding Officers of all the Special Courts and Tribunals.
5. All the Bar Associations through the concerned District & Sessions Judges.
6. Registrar Classification, Rajasthan High Court, Jodhpur to upload the same on the official website of this office.


REGISTRAR GENERAL

RAJASTHAN HIGH COURT

No. 01/PI/2021

Date- 08.01.2021

CIRCULAR

Considering the constant decline in Covid-19 positive cases in the entire State, while continuing with all preventive measures for effective control and containment of spread of COVID-19, following fresh directions are issued in supersession of all the previous directions for functioning of Subordinate Courts/Special Courts/Tribunals from 11.01.2021 onwards till further orders:-

1. All the Subordinate Courts/Special Courts/Tribunals shall start regular functioning with physical presence of learned Advocates, litigants and other concerned stakeholders.
2. The court proceedings may also be conducted through video conferencing by Vidyo/whatsapp/skype/Jitsi/Google Meet or any other suitable video conferencing platform.
3. Hearing and recording of evidence will be started in all types of cases and if the parties fail to comply, appropriate orders as per law may be passed.
4. If any staff member is having flu like symptoms, would immediately inform the concerned Presiding Officer and would take leave as per medical advise.
5. Keeping in view the local conditions, concerned District & Sessions Judges at District Headquarters and senior most judicial officer at Taluka Headquarters would make necessary arrangements for entry and exit of Lawyers, Litigants and others in the court premises and shall take all required steps for limiting the gathering in court rooms and court premises.
6. The consumption of liquor, pan, gutka, tobacco and spitting inside the court premises shall be strictly prohibited and attract prosecution/punishment as per the guidelines of Central/State Government.
7. Learned Advocates, Litigants and other Stake-holders appearing in the courts shall be required to wear face mask or face shield. Wearing of hand gloves should be preferred.